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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 53/2012

RAJNI KUKREJA Petitioner

Through: Mr. Rajat Aneja, Advocate.

versus

STATE Respondent

Through: Counsel for the respondent

(appearance not given).

CORAM:

HON'BLE MR. JUSTICE VALMIKI J. MEHTA

ORDER 25.02.2016

% 25.02.2016

1. Counsel for the parties state that settlement talks are going on.

2. List on 22nd July, 2016.

VALMIKI J. MEHTA, J

FEBRUARY 25, 2016

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